

IN THE HIGH COURT OF BOMBAY AT GOA**STA NO. 884-2020 &
LD-VC-OCW-29-2020**

Geater Panaji Planning & Development Authority ... Applicant
In

PIL WRIT PETITION No.10 OF 2019

Edgar Ribeiro and Ors. Petitioners

Versus

North Goa Planning & Development
Authority & Ors. ... Respondents

Mr. N. Sardessai, Senior Advocate with Mr. V. Amonkar, Advocate for
the Applicant.

Mr. A. Prabhudessai, Advocate for Respondent No.1.

Mr. A. D. Bhobe, Advocate for Respondent No.2.

Mr. D. Pangam, Advocate General with Mr. D. Shirodkar, Additional
Government Advocate for Respondent Nos. 3 to 6.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 12th June, 2020

P.C.

Heard Mr. N. Sardessai, learned Senior Advocate
alongwith Mr. V. Amonkar for the Applicant, the Greater Panaji
Planning and Development Authority.

2. Mr. Sardessai states that the copies of both applications
which are on board today have been duly served upon the learned

counsel appearing on behalf of the Petitioners.

3. According to us, there is no difficulty in allowing the application for impleadment now that there is some change in the jurisdiction of the two Planning and Development Authorities. Accordingly, we allow the application for impleadment and direct the Petitioners to implead the Greater Panaji Planning and Development Authority as Respondent No.10 in the main Writ Petition.

4. Newly added Respondent is also permitted to file an affidavit in reply in the main petition and alongwith such affidavit to produce whichever documents they deemed to be admitted including the letter of the Town Planner dated 26th February, 2020.

5. If for any reason, the Petitioners are unable to actually carry out the amendment in the records of this Court, then the Registry to carry out the amendment and indicate the Greater Panaji Planning and Development Authority as Respondent No.10.

6. In so far as the second application seeking for modification/clarification made by the Greater Panaji Planning and Development Authority is concerned, the same, is required to be once again served upon the Petitioners and the Petitioners, are granted two weeks time to file response to the same. Copy of such response to be

furnished to the learned counsel for the Respondents including in particular the Greater Panaji Planning and Development Authority which is now impleaded as Respondent No.10 to the petition.

7. The application for impleadment i.e. STA No.884-2020 is accordingly disposed of. However, liberty is granted to apply for a date in other application bearing No. LD-VC-OCW-29-2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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